

*(OPEN COURT)*

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

This is the **31<sup>st</sup>** day of **MAY, 2019**.

**MISCELLANEOUS APPLICATION NO. 1195 OF 2019  
IN  
ORIGINAL APPLICATION NO. 509 of 2019**

**HON'BLE MS AJANTA DAYALAN, MEMBER (A).**

1. Srinath Tiwari S/o Chhedi Tiwari, R/o Surauli, Chhitrwa Tola, Police Station – Bhalauni, District – Deoria, Presently Posted as Sr. TOA (G), CCN Counter Deoria.

.....Applicant.

**VERSUS**

1. Union of India, through Secretary, Ministry of Telecommunication, New Delhi.
2. The Chief General Manager, Tele Communication, Gorakhpur.
3. The Managing Director, Bharat Sanchar Nigam Limited, Janpath- New Delhi.
4. The Divisional Engineer (Administration), O/o Telecom District Manager, Deoria.
5. A.O. (TR) O/O DTM, Deoria.
6. JTO (1/C) CCN, Deoria.

.....Respondents

Advocate for the Applicant : Shri Laxmi Narayan Mishra

Advocate for the Respondents : Shri D S Shukla

**O R D E R**

Heard Shri Laxmi Narayan Mishra, learned counsel for the applicant and Shri D S Shukla, learned counsel for the respondents.

2. Learned counsel for the applicant states that he has moved Expedite Application No. 1195 of 2019. He states that the matter relates to payment of salary of the applicant for the period 01.06.2017 to 13.03.2018, when he remained under suspension. The applicant has since been acquitted of all the charges by Additional District and Sessions Judge in Crime No. 62/2017. As such, as per Rule-32 of BSNL (CDA) Rules, 2006, the applicant is entitled to full pay and allowances for the suspension period.

3. Learned counsel for the applicant states that as the matter pertains to salary of the applicant, the case may be heard as early as possible. Presently, this case is listed for 30.07.2019.

4. In view of the circumstances mentioned above, the Expedite Application No. 1195 of 2019 is allowed.

5. Learned counsel for the applicant further states that the applicant has made a representation dated 19.05.2018 (Annexure No. A-1). He states that the applicant will be satisfied in case directions are issued to the competent authority amongst the respondents to consider his representation in a time bound manner.

6. In view of the limited prayer made by the learned counsel for the applicant, the competent authority amongst the respondents i.e., Respondent No. 4 to whom the representation is also addressed, is directed to decide the representation of the applicant dated 19.05.2018 (Annexure No. A-1) by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. The order so taken shall be communicated to the applicant.

7. Needless to mention, the above direction be not construed as any expression or opinion on the merit of the case.

8. Accordingly, the OA is disposed of at the admission stage. No order as to cost.

**(AJANTA DAYALAN)  
MEMBER-A**

Arun..